

F. No. 13-19/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-19/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 28.03.2018, and our ID No. 13-19/2018, the information received from **AR** (Excise) containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi

our time. The consentence of the consentration of the $\hat{25.05.2018}$

To,

1. Sh. Rakesh Garg 6/204, Tikonia, Belanganj, Near UCO, Bank Agra-282004

2 8 MAY 2018

SIGN. (DISPATCH SECTIONS)



Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066

CPIO ID No.13-19/2018 (RTI of Sh. Rakesh Garg)

Excise Division Bench

Please refer to the above mentioned RTI Application which is in relation to E/3335-3343/2006-EX. DB.(M/s Overseas paints & others v/s CGST Kanpur) and is already decided many year before in 2008. In this matter you have already filed other RTI applications and which were replied already for example ID No. 12-44/2017. As per the system whenever any order is passed by this Hon'ble Tribunal that is sent to all concerned.

As per the RTI act a citizen may request for information which is available on record, but the RTI should not be filed in question answer form.

However, the photocopy of forwarding of this order (which is received from record room) to the commissioner of CGST, kanpur is enclosed herewith for information.

Date: 19/04/2018

Assistant Registrar Excise Division Bench

25/05/18

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Dated:06/03/2018

To,

The Commissioner, Central Goods & Services Tax Commissionerate 117/7, Sarvodaya Nagar, KANPUR.

Subject: Forwarding of copy of Final order No. A/280-288/2008-EX DB dated 31/03/2008 in OVERSEAS PAINTS PVT. LTD. & ORS. VS. CCE KANPUR on request-reg. 43335-3343/2006.

Sir,

Please refer to your letter C. No.IV/697/R/C/2006/3102 dated 10/08/2017 for providing a certified copy of the Final order No. A/280-288/2008-EX DB dated 31/03/2008 and on the subject I am directed to provide one more attested copy of the same and accordingly please find enclosed an attested copy of the same.

However, this order had already been issued to all concerned including the Ld. Commissioner on record, by poster June 2008.

Regards,

Yours sincerely,

Assistant Registrar Excise Appeal Branch CESTAT, Delhi. Sic.

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